



The National Capital Territory of Delhi Members Legislative Assembly
(Removal of Disqualifications) Act, 1997

Act 6 of 1997

Keyword(s):

Compensatory Allowance, Legislative Assembly, Non-Statutory Body, Office of Profit

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(ii) "प्रतिपूरक भत्ता" से अभिप्राय दैनिक भत्ते के रूप में किसी पद धारक को देय ऐसी कुछ राशि (ऐसा भत्ता दैनिक भत्ते से अधिक न हो जिसे विधान सभा का कोई सदस्य दिल्ली राष्ट्रीय राजधानी क्षेत्र की विधान सभा सदस्यों) (वेतन भत्ता पेंशन इत्यादि) अधिनियम, 1994 के अन्तर्गत (19 का दिल्ली अधिनियम सं. 6) उस पद के कार्यों के निष्पादन में उसके द्वारा खर्च की पूर्ति के लिए उसे समर्थ बनाने के प्रयोजनों के लिए कोई स्वारी भत्ता मकान किराया भत्ता या यात्रा भत्ता पाने के हकदार से है।

(iii) "सांविधिक निकाय" का अर्थ कोई निगम, समिति, आयोग, परिषद, बोर्ड या व्यक्तियों का अन्य निकाय चाहे उस समय प्रवृत्त किसी कार्य द्वारा अथवा अधीन स्थापित निगमित हो निरूपित न हो।

(iii) "गैर सांविधिक निकाय" का अर्थ किसी सांविधिक निकाय के अलावा व्यक्तियों का कोई निकाय।

3. कुछ अयोग्यताओं का निवारण:—कोई भी व्यक्ति दिल्ली राष्ट्रीय राजधानी क्षेत्र की विधान सभा का सदस्य चुने जाने या बनने के लिए अयोग्य केवल इसी तथ्य के आधार पर नहीं होगा कि उसके पास इस अधिनियम के लिए संलग्न अनुसूची में विनिर्दिष्ट पदों में से कोई पद है।

अनुसूची

भाग 3

(धारा 3)

1. कार्यालय, अध्यक्ष-दिल्ली खादी एवं ग्रामोद्योग बोर्ड।

2. अध्यक्ष, दिल्ली महिला आयोग।

शर्त यह है कि किसी भी व्यक्ति को बोर्ड या निकाय का अध्यक्ष, निदेशक या सदस्य प्रतिपूर्ति भत्ते के अलावा कोई अन्य पारिश्रमिक पाने का हक नहीं होगा।

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No. F. 13(6)/97-LAD/670-73.—The following Act of the Legislative Assembly received the assent of the President of India on 30th August, 1997 and is hereby published for general information:—

ST-2000

THE DELHI MEMBERS OF LEGISLATIVE ASSEMBLY

(REMOVAL OF DISQUALIFICATION) ACT, 1997

(DELHI ACT NO. 6 OF 1997)

Dated, 9th September, 1997

AN

ACT

To provide for the removal of certain disqualifications for being chosen as, and for being a member of the Legislative Assembly of the National Capital Territory of Delhi.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty Eighth Year of the Republic of India as follows:—

1. Short title and commencement:—(1) This Act may be called the National Capital Territory of Delhi Members Legislative Assembly (Removal of Disqualifications) Act, 1997.

(2) It shall come into force at once.

2. Definitions:—In this Act, unless the context otherwise requires—

(i) "Compensatory allowance" means any sum of money payable to the holder of an office by way of daily allowance

DELHI GAZETTE : EXTRAORDINARY

allowance not exceeding the amount of daily allowance to which a member of the Legislative Assembly is entitled under the provisions of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1956 (Act No. 6 of 1956), any conveyance allowance, house rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office;

(ii) "Statutory body" means any Corporation, Committee, Commission, Council, Board or other body of persons whether incorporated or not, established by or under any law for the time being in force;

(iii) "Non-statutory body" means any body of persons other than a statutory body.

3. Removal of certain disqualification.—A person shall not be disqualified for being chosen as, or for being, a member of the Legislative Assembly of the National Capital Territory of Delhi merely by reason of the fact that he holds any of the offices prescribed in the Schedule appended to this Act.

SCHEDULE

(Section 3)

1. The office of the Chairman, Delhi Khadi & Village Industries Board.
2. Chairman, the Delhi Commission for Women.

Provided that the Chairman, Director or Member of any of the aforesaid Board or Body shall not be entitled to any remuneration other than compensatory allowance.

R.T.L. D'SOUZA, Under Secy. (L.A.P.)